

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 106**  
**(IB)-1097(PB)/2019**

**IN THE MATTER OF:**

The Verandas Apartment Owners Association .... Applicant/petitioner  
v.  
M/s. Saluja Construction Company Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the Respondent

Asheesh Jain & Mr. Vinay Mathew, Advs.

**ORDER**

The arguments are part heard by the Principal Bench. Accordingly, place it before the Principal Bench. In the mean time Ld. Counsel for the respondent states that they have filed the affidavit with leisure copies which is still not come to the Court file. Ld. Counsel for the petitioner undertakes to response to the same before the next date of hearing with a copy in advance to the counsel opposite.

List for arguments on 04.09.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**